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ORISSA ACT 10 OF 1966

***[THE INDIAN SOLDIERS (LITIGATION)
(EXTENSION TO OTHER PROCEEDINGS)
ACT, 1965]**

*[Received the assent of the President on the
26th March 1966, first published in an extra-
ordinary issue of the Orissa Gazette,
dated the 15th April 1966.]*

AN ACT TO EXTEND THE PROVISIONS OF THE INDIAN
SOLDIERS (LITIGATION) ACT, 1925 TO PROCEEDINGS
UNDER CERTAIN SPECIAL ACTS

BE it enacted by the Legislature of the State of
Orissa in the Sixteenth Year of the Republic of
India as follows:—

1. (1) This Act may be called the Indian Soldiers (Litigation) (Extension to other Proceedings) Act, 1965. Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

2. The term "Court" as defined in clause (a) of section 2 of the Indian Soldiers (Litigation) Act, 1925, shall include all Courts and other authorities functioning under any of the following Acts, namely:— Extended
definition of
Court.

(1) Orissa Estates Abolition Act, 1951 (Orissa Act I of 1952).

(2) Orissa Tenants Relief Act, 1955 (Orissa Act 5 of 1955).

(3) Orissa Merged Territories (Village Offices Abolition) Act, 1963 (Orissa Act 10 of 1963).

(4) Orissa Land Reforms Act, 1960 (Orissa Act 16 of 1960).

*For Statement of Objects and Reasons see Orissa Gazette, extraordinary dated the 10th March, 1965 (No. 310).